

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 4

IA No. 304/2022

And

CP (IB) No. 165/Chd/Chd/2021

IN THE MATTER OF:

Indian Renewable Energy Development Agency Ltd.

...Petitioner

Vs.

Naraingarh Sugar Mills Ltd.

...Respondent

Under Section: 7 & 60(5)(A), IBC 2016

Order delivered on 15.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Arora Vishwas Kumar, Advocate

For the Respondent: Mr. Ankush Chowdhary, Advocate
Ms. Swati Vashisth, PCA

ORDER

It is stated by learned counsel for the parties that interim order as passed by Hon'ble High Court has been extended till 22.08.2024 and the order is not uploaded so far. Let the matter be listed on 27.08.2024.

-Sd-

(L. N. GUPTA)
MEMBER (T)

-Sd-

(HARNAM SINGH THAKUR)
MEMBER (J)

SM